

**IN THE COURT OF ACMM -EAST KKD DELHI**

**CC no. 1086/2017**

**Anurag Rastogi vs. Rahul Gaur & Anr.**

**PS New Ashok Nagar**

**Case file is taken up today on the bail application u/s 436 Cr.P.C moved on behalf of applicant Navneet Bhadla @ Navneet Gaur.**

**24.06.2020**

**Through Video conferencing**

Present: Sh. Aman Gaurav, Ld. Counsel for the applicant **Navneet Bhadla @ Navneet Gaur** through VC.

Sh. Parveen Kr. Sharma, ld. Counsel for the complainant through VC.

Arguments heard. File perused.

Perusal of the record shows that the present complaint had been filed by complainant Anurag Rastogi against accused Rahul Gaur and M/s Brys International Pvt. Ltd. Vide order dated 18.04.2016, the Court had taken cognizance of the offence punishable u/s 138 N.I Act. After going through the material on record, the court had issued the summons to the accused Rahul Gaur and the Company. Thereafter, vide order dated 09.03.2018, accused Rahul Gaur was declared absconder and the file was sent to Record Room with directions to revive the same as and when the accused was arrested. Thereafter, the matter was restored after an application was moved by the complainant stating that accused Rahul Gaur and Navneet Bhadla @ Navneet Gaur were lodged in jail in some other case.

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Accused Rahul Gaur was produced in the court along with applicant Navneet Bhadla @ Navneet Gaur. The matter was then adjourned for next date of hearing i.e. 16.03.2020. However, thereafter, the courts were closed due to Nation-wide Lockdown after spread of Covid-19 Pandemic. Thereafter, the matter was adjourned from time to time due to said reason. Now the present application has been moved for bail.

I have gone through the entire material available on record. There are two accused in the present case i.e. Rahul Gaur and M/s Brys International Pvt. Ltd. In the entire complaint, name of Navneet Bhadla @ Navneet Gaur has not been mentioned. Therefore, said applicant Navneet Bhadla @ Navneet Gaur is not an accused in the present case and custody of the applicant Navneet Bhadla @ Navneet Gaur is not required in the present case.

In these circumstances, the concerned Jail Superintendent is directed to release applicant Navneet Bhadla @ Navneet Gaur from the custody, if the applicant is not required to be detained in any other case or proceedings. Application is disposed of accordingly.

Copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/24.06.2020**